

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

OA/310/01331/2018

**Dated Monday the 9<sup>th</sup> day of March Two Thousand Twenty**

**CORAM : HON'BLE MR. T. JACOB, Member (A)**

R. Brahadeeswaran

No. 4/155, Thirunagar Vth Cross Street  
Ponmalai, Trichy – 620 004.

... Applicant

By Advocate M/s G. Justin

Vs

1. The Union of India rep. by.,  
The General Manager  
Southern Railway  
Park Town, Chennai – 3.

2. Chief Personnel Officer  
Southern Railway  
Chennai – 3.

3. Workshop Personnel Officer  
Railway Workshop  
Ponmalai, Trichy – 4.

... Respondents

By Advocate Mr. Y. Prakash

**ORAL ORDER**

**(Pronounced by Hon'ble Mr. T. Jacob, Member(A))**

When the matter came up for hearing in the Bench, there is no representation for the applicant or his counsel. On perusal, it is seen that there was no representation for the applicant on 05.12.2019, 20.12.2019, 22.01.2020 & 11.02.2020. Therefore, the matter was directed to be listed today under the caption "For Dismissal". Even today, there is no representation for the applicant or his counsel. It seems that the applicant is not interested in prosecuting his case.

2. In view of the above, OA is dismissed for default.